Central Administrative Tribunal Principal Bench: New Delhi



C.P. Cr. 2/99 In O.A. 333/94

New Delhi this the 10th day of December 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J) Hon'ble Mrs Shanta Shastry, Member (A)

Court on its own motion

VS.

B.B. Raval

## ORDER (Oral)

## By Reddy, J.-

Shri Raval the alleged contemner appears in person and submits that he hold the courts in highest respect and that he had no intention to mean any disrespect to the Bench while arguing the matter before us. He also expresses his profound regrets the sentiments and feelings of the Hon'ble VC (J) and Hon'ble Member that are hurt.

In view of the reply filed by the applicant and the submissions made by the alleged contemner and in the facts and circumstances of the case, we drop the proceedings.

المعنى المعنى The C.P. is accordingly <del>المعنى المعنى المع</del>

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(Mrs. Shanta Shastry) Member (A) (V. Rajagopala Reddy)
Vice-Chairman (J)

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